

HIGH COURT OF MADHYA PRADESH : JABALPUR

Endt. No. C/1516/.../...
III-10-40/78

Jabalpur, dated. 25/04/2014

The copy of Guidelines/Policy for establishment of Link Courts/Regular Courts, is forwarded to :-

01. The Principal Secretary, Law & Legislative Affairs Department, Bhopal for information.
02. The Principal Registrar, Bench at Indore/Gwalior High Court of M.P., Jabalpur.
03. P.S. to Hon'ble the Chief Justice, High Court of Madhya Pradesh Jabalpur for placing the matter before His Lordships,
04. P.S. to Hon'ble
05. P.S. to Registrar General/Principal Registrar(Judl)/Principal Registrar (Vigilance),/Principal Registrar (Examination & ILR) High Court of Madhya Pradesh Jabalpur,
06. P.A. to Director/Additional Director JOTRI, High Court of Madhya Pradesh Jabalpur,
07. Section Officer, Checker/Confidential /Work Section/Budget, High Court of Madhya Pradesh Jabalpur,
8. Server Room, Computer for uploading the same in NIC.

for information & appropriate action..


24/4/14

(S.S.RAGHUVANSHI)
REGISTRAR (DE)

HIGH COURT OF MADHYA PRADESH : JABALPUR

S.S.RAGHUVANSHI
REGISTRAR (DE)

D.O. No 2/1517
III-10-40/78 (All)

Jabalpur, dated 25 April, 2014

Subject:- Regarding framing of Guidelines/Policy/Scheme for the establishment of Link Courts/Regular Courts at various places in the State of M.P.

* * * * *

Dear Shri-----

As directed, on the subject mentioned above I am to inform you that Hon'ble the High Court has been pleased to Constitute Policy/Scheme for the establishment of Link Court/Regular Court in different cadre i.e. for Additional District & Sessions Judge/Civil Judge Class-I/Civil Judge Class-II at various places in the state of M.P. for your guidance and necessary action.

Please find enclosed herewith the CHART (I & II) showing parameters for the establishment of Link Court/Regular Court for convenient. The following points may be taken into consideration while examining the proposal for establishment of such courts :-

- 1.The distance from the District/Tehsil Headquarter
- 2.The pendency of cases
- 3.The availability of Judicial Officer
- 4.The availability of infrastructure including rental building
- 5.The opinion of the District Judge

Please acknowledge the receipt.

With regards,

Your's sincerely


(S.S.Raghuvanshi)

Encl.: As above

To,
Shri
District & Sessions Judge,

(M.P.)

CHART-I

Keeping the points mentioned above the Link Courts may be established on the basis of following parameters.

Name of the District	Place where court is desired & its Distance from the District/Tehsil/H Qs	Cadre of the Court	No. of pending cases arising out of particular territorial jurisdiction	Availability of Judicial officer	Availability of infrastructure facility	Opinion/ comments of DJ
(1)	(2)	(3)	(4)	(5)	(6)	(7)
XXX	Minimum 30 Kms. or above	ADJ	Pendency of approximate 125 cases during the current year	Services of Judicial Officer available at H. Qs may be utilized.	Government building of any department on temporary basis for particular period (7 or 15 days) if not available, rental building.	
XXX	Minimum 30 Kms. or above	Civil Judge Class I & II	Pendency of approximate 300 cases during the current year	Services of Judicial Officer available at H. Qs may be utilized.	Government building of any department, if not available rental building.	

CHART-II

The Regular Courts may be established on the basis of following parameters:-

Name of the District	Place where court is desired & its Distance from the District/Tehsil/H Qs	Cadre of the Court	No. of pending cases arising out of particular territorial jurisdiction	Availability of Judicial officer	Availability of infrastructure facility	Opinion/ comments of DJ
(1)	(2)	(3)	(4)	(5)	(6)	(7)
XXX	Should not be less than 50 Kms.	ADJ	Pendency of minimum 200 cases	Sanctioned post	a properly furnished & adequate court building & suitable residential accommodation for the Judicial Officer and the staff members	
XXX	Should not be less than 30 Kms.	Civil Judge Class I & II	Pendency of minimum 700 cases	Sanctioned post	a properly furnished & adequate court building & suitable residential accommodation for the Judicial Officer and the staff members	